

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1869 of 2021**

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Jeevan Munda @ Vikki Munda	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: None	
For the State	: None	

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**Order No.02 Dated- 22.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Bariyatu P.S. Case No.19 of 2020 registered under sections 452/341/325 of the Indian Penal Code.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner along with co-accused persons trespassed to the house of the informant and tried to kill her by saying that the land situated at Chironji belongs to them. It is further averred in the anticipatory bail application that the allegations against the petitioner are all false and the husband of the informant is a land broker and wants to sell the land of the petitioner illegally therefore, the informant has lodged this false case and there is land dispute between the parties. It is next averred that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees

Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Ranchi, in connection with Bariyatu P.S. Case No.19 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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